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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 580/92.

Dt. of Decision : 22.4.1994.

1. G. Appala Naidu	(14) G. Laxma Rao
2. S. Narsing Rao	15. R. Surya Demodu
3. P. Ramulu	16. M. Nageshwar Rao
4. G. Surya Peakash	17. M. Tata Rao
5. R. Mohan Rao	18. M. Appa Rao
6. M. Govinda Rao	19. K. Ramakrishna
7. N. Krishna	20. K. Appa Rao
8. P. Raja Rao	21. P. Appa Rao
9. P. Guruvulu	22. P. Saniyas Rao
10. B. Appa Rao	23. D. Paidiraju
11. P. Ramulu	24. P. Babu Rao
12. K. Chenna Rao	25. Un Narayana
13. S. Rama Krishna	.. Applicants.

Vs

1. The Union of India, rep. by its Secretary, Ministry of Defence, New Delhi.	
2. Engineer-in-Chief, E-inC's Branch, AHQ, DHQ Post, Hashmeri House, New Delhi- 110 011.	
3. Chief Engineer, Southern Command, Pune - 1.	
4. Chief Engineer (Navy) I ^{PSD} Area, Vishakapatnam-8.	
5. C.W.E. (P), Dry Dock, Naval Base Post, Vishakapatnam - 530 014.	
6. Garrison Engineer, (P) E/M, c/o. CWE (P) D.D., Naval Base Post, Vishakapatnam - 14.	.. Respondents.

Counsel for the Applicants : Mr. V. Venkataramana

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

ORDER

(21) 17
 (As per Hon'ble Shri T. Chandrasekhara Reddy, Member(J)

This is an application filed by the applicants herein under Section 19 of the Central Administrative Tribunals Act, to direct the respondents to treat the applicants as regular Industrial Employees and appoint them in the existing vacancies with all consequential benefits and pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. OA 389/93 had been filed by the applicants similarly placed to the applicants herein. The facts in this OA and in OA 389/93 are one and the same. After hearing both sides, OA 389/93 was disposed of by a Bench of this Tribunal as per its

Judgement dated 16.3.94, ← →
 by giving directions as given in OA 389/93.

hearing both sides in this OA, this OA is also liable to be disposed by giving the very same directions as given in OA 389/93. Hence, this OA is disposed of by giving the very same directions that had been given in OA 389/93 which ~~as~~ as under:

"In the result, the claim of the applicants is rejected and the OA is dismissed. As and when it becomes necessary for the respondents to engage labour on casual basis, the respondents shall give preference in engaging the applicants herein if there is work; provided, the applicants produce any material that is acceptable to the respondents that the applicant(s) had worked during the period 1973 to 1978. Even if the applicant(s) fail to produce any such acceptable material and if the respondents have in their possession any such acceptable material, ~~is~~ to show that the applicant(s) had worked during the period 1973-78 on casual basis, then also the respondents shall give preference to the applicants herein for engaging them. If the applicant(s) are engaged, it should be construed for all purposes, as if fresher(s) are engaged. As and when vacancies become available, the applicant(s) shall be absorbed in the said vacancies

in accordance with
rules/regulations.
it clear that the pa
during the period 1973
avail to them either for
sation or for the purpose of

Parties shall bear their own costs

T. Chandrasekara Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

A. B. Gorathi
(A.B. GORATHI)
Member(Adm.)

Dated: 22 nd April 1994
(Dictated in Open Court)

mvl

Amranya 4-5P
Deputy Registrar(Judl.)

Copy to:-

1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. Engineer-in-Chief, E-Inc's Branch, AHQ, DHQ Post, Kashmeri House, New Delhi-011.
3. Chief Engineer, Southern Command, Pune-1.
4. Chief Engineer(Navy) IRSO Area, Visakhapatnam-8.
5. C.W.E.(P), Dry Dock, Naval Base Post, Visakhapatnam-014.
6. Garrison Engineer (P) E/M, C/o CWE(P) D.O., Naval Base Post, Visakhapatnam.
7. One copy to Sri. V.Venkataramana, advocate, CAT, Hyd.
8. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
9. One spare copy.

Rsm/-

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